

# Cong raises recruitment issue, targets HPSC chief

**BHARTESH SINGH THAKUR**  
TRIBUNE NEWS SERVICE

CHANDIGARH, FEBRUARY 25

Opening the discussion on the adjournment motion on the alleged fraud in the Haryana Public Service Commission (HPSC) and Haryana Staff Selection Commission (HSSC), Leader of Opposition Bhupinder Singh Hooda on Wednesday said the HPSC had been selecting youth from outside the state while recruitment was stuck in the court. He said the House had to deliberate on it.

Jhajjar MLA Geeta Bhukkal said state youth qualified for UGC exams and were gold medalists. "Why is it that the HPSC has enacted rules that such youth cannot score even 35% as per the requirement? This is why today, Haryana's youth are forced to go abroad through the

'dunki' route," she said. She said recruitment commissions "are acting like rejection boards". "The government recently announced various teacher recruitment, but the positions remained unfilled. The government should explain it. Earlier, the government used to say that vacancies arose due to a lack of qualified candidates in the quota category, but today, it is keeping even the general category positions vacant," she said.

She told the House that when Haryana's youth went to meet the HPSC Chairman, he replied that they were not qualified. Rohtak MLA BB Batra said it was important to understand why the adjournment motion was brought. "People have lost faith in the HPSC." He said he served as HPSC Chair-

man for 13 months and oversaw five exams, but no allegations were made. "Our youth are getting jobs in other states. But why are students from Haryana not getting jobs in Haryana? Why are question papers being set so tough?" He cited figures showing fewer people were recruited than the advertised number of jobs. He targeted the HPSC Chairman over the episode involving the former Deputy Secretary of HPSC, Anil Nagar, when crores were recovered from his room.

Kaithal MLA Aditya Surjewala claimed that the HPSC and HSSC were committing "institutional fraud" against the youth by leaking papers, copying questions from other state recruitment agencies, abysmally low selection rates, and giving preference to non-Haryana candidates.

He said only 39 selections were made for 1,711 PGT computer science positions, leaving more than 97% of the positions vacant. "No selection was made in the Mewat cadre. Only 151 candidates were declared eligible for 613 Assistant Professor (English) positions, leaving 462 vacant."

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# Pandemonium in House as Cong alleges detentions before protest

## CM Saini denies allegation; Speaker urges members to act responsibly

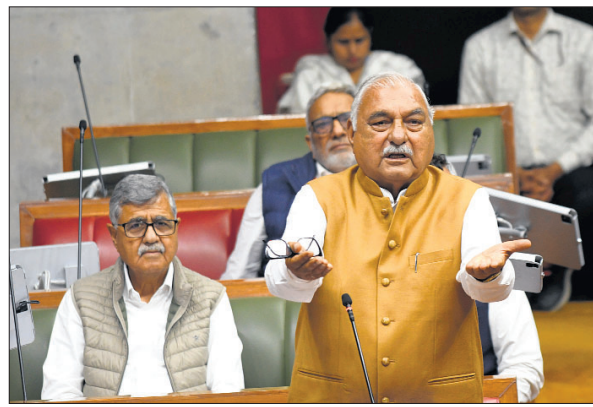
**GEETANJALI GAYATRI**  
TRIBUNE NEWS SERVICE

CHANDIGARH, FEBRUARY 25

Complete pandemonium prevailed in the Vidhan Sabha here today as the Congress alleged that its workers and district leaders had been placed under house arrest to prevent them from participating in the "MGNREGA Bachao" protest. Following heated exchanges with the treasury benches, Congress MLAs staged a walkout during the ongoing budget session.

Soon after question hour, Congress legislators were on their feet, waving photographs in the House and claiming that police personnel had descended at the homes of their district chiefs and workers to stop them from reaching the state capital for the protest.

"This has never happened before, not even in the days of the Emergency. What will you do if we do not allow the Chief Minister to leave? The government should give a reply on who ordered that they be put under house arrest," an angry Leader



Leader of Opposition Bhupinder Singh Hooda speaks during the budget session of the Vidhan Sabha. TRIBUNE PHOTO: RAVI KUMAR

### INLD SUGGESTS SEAT RE-ALLOCATION

After the Congress staged a walkout, INLD MLA Aditya Devi Lal, taking a dig at the party, said they were not discharging their duty as a responsible Opposition. "They keep staging walkouts for the slightest reasons. I will urge the Speaker to give us seats right opposite the treasury benches so that we can fulfil the duty of the Opposition," he suggested. The Speaker, in response, assured him that it would be considered.

of Opposition Bhupinder Singh Hooda said.

Speaker Harvinder Kalyan reminded members that yesterday's protest by the Congress had already been discussed in the House. "The Vidhan Sabha premises cannot be a

order and it works independently," he said, even as Congress MLAs continued waving photographs and alleging police action at their leaders' residences. As tempers flared, Hooda retorted, "We know everything. You are not talking to a child. The HC only spoke of the traffic mess and managing that is the UT's responsibility. Also, traffic snarls happen every day. Yesterday's traffic mess was not because of us," he said.

The Speaker repeatedly urged both the treasury and Opposition benches to "act responsibly" and expressed displeasure when Minister Krishan Bedi was not allowed to speak. "You want answers and still don't want to let the minister speak," he remarked.

Bedi further provoked the Opposition by stating that some members were in favour of registering an FIR against the Congress for yesterday's protest. "They have come with a plan to run away," he mocked.

Even as Hooda and other Congress MLAs demanded a response from Chief Minister Nayab Singh Saini, Parliamentary Affairs Minister Mahipal Dhanda intervened.

The Chief Minister, who had spoken earlier, reiterated that no one had been detained. "This is not in our knowledge," he said, dismissing the house arrest allegation. Ridiculing the Opposition, he added, "The road network is so good that anybody can reach the city in three hours. I have no information about this. The Congress is only trying to hide its shortcomings and keeps coming up with all kinds of strange ideas. Sometimes, they say the Constitution is under threat, other times they hide behind EVM hacking and vote chori. The public has stopped believing them," he emphasised.

Amid the escalating exchange, Congress MLAs staged a walkout. Later, the Chief Minister said he suspected that the Congress had walked out to avoid discussion on the adjournment motion related to recruitments.

**FORM A - PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
For the Attention of The Creditors of M/s Hygeia Fruit And Vegetable Processors Private Limited

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	HYGEIA FRUIT AND VEGETABLE PROCESSORS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	23rd May 1995
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies: Himachal Pradesh under the Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U15134HP1995PTC016488
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: Plot No 1-A Industrial Area, Neharwala, Mandi, Sadar, Himachal Pradesh-175008
6. Insolvency commencement date in respect of corporate debtor	19.02.2026 (Copy of Order received on 23.02.2026)
7. Estimated date of closure of insolvency resolution process	22.08.2026
8. Name and registration number of the insolvency professional acting as Interim Resolution Professional	Name- Ms. Bhavna Bansal Registration Number- 189194/01/19/2022/2023/14150
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Registered Address: A/19-5, DDA Flats, Munika, Delhi Professional, as registered with the Board 110067, E-mail - bhavnabansals@yahoo.com AFA Valid upto 31/12/2026
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	E-9/23, LGF, Vasant Vihar, Delhi 110057 E-mail - chirp_hygeia@gmail.com
11. Last date for submission of claims	09.03.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, has ordered the commencement of Insolvency Resolution Process of M/s Hygeia Fruit And Vegetable Processors Private Limited on 19.02.2026 (Copy of Order received on 23.02.2026). The creditors of M/s Hygeia Fruit And Vegetable Processors Private Limited, are hereby called upon to submit their claims with proof on or before 09.03.2026 to the Resolution Professional at the address mentioned against Entry No. 10. The financial creditors must submit their claims with proof by electronic means also. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Bhavna Bansal (Interim Resolution Professional)  
For M/s Hygeia Fruit And Vegetable Processors Private Limited  
IBBI/INPA-001/19/2022/16/2022-2023/14150  
Place: New Delhi Date: 26.02.2026

**FOR CHANGE OF NAME AND DOB OF FATHER OF SERVING SOLDIERS: VANDANA DEVI IS LEGALLY WEDDED SPOUSE OF SERVICE NO JC-708431 RANK: NB SUB/AA OF UNIT 310 HQS C/O 56 APO PRESENTLY RESIDING AT VILLAGE - BHAGWATPUR, PO: BHAGWATPUR, TEH: SAMASTIPUR, DIST: SAMASTIPUR, STATE: BIHAR, PIN- 842127 DO HEREBY DECLARE THAT I HAVE CHANGED MY NAME FROM VANDANA DEVI TO VANDANA DEVI DUE TO CHANGE OF MY NAME IN MY HUSBAND SERVICE RECORD THAT MY DATE OF BIRTH IS 16-02-1988 WIFE AFFIDAVIT NO IN-JK10929834222805 DATED 25-FEB-2026, ATTESTED AT COURT AKHNOOR, WEST BENGAL-721650. DECLARE THAT MY OBJECTION IF ANY MAY BE CONVEYED TO THE CONCERNED AUTHORITY WITHIN SEVEN DAYS.**

**FOR CHANGE OF NAME AND DOB OF FATHER OF SERVING SOLDIERS: MANNAN SK IS LEGALLY WEDDED SPOUSE OF SERVICE NO 1377887H RANK: Hav. Name: Abbas SK Resident of Vill. Shimla, Distt. Shimla, State. Haryana. Presently residing at: VPO, Chhototaki, Nainital, Tehsil: Dumraon, Distt: Bokaro, State: Bihar, PIN: 814001. I hereby declare that I have changed my name from Devendra Tiwari to Manish Kumar Singh and DOB from 01/01/1975 to 01/01/1997 due to mismatch in my name and DOB in service records of my son vide affidavit no IN-10929834222805 DATED 25-FEB-2026, ATTESTED BEFORE COURT NOTARY AKHNOOR, WEST BENGAL-721650. DECLARE THAT MY OBJECTION IF ANY MAY BE CONVEYED TO THE CONCERNED AUTHORITY WITHIN SEVEN DAYS.**

**I, No. 14655858K, Hav Chandan Kumar Giri S/O Late Bibhison Giri R/O Village Krishnanagar, Tehsil Tamruk Distt Midnapur (Puba) West Bengal-721650. Declare that my wife name in my army record wrongly entered as Madhumita Bera. Whereas her correct name is Madhumita Bera Giri. Affidavit No. IN-HP171050448674355.**

**NOTICE:- Shaktuntla Singh mother of No. 15813946Y Rank HAV, Manish Kumar Singh R/O Village Sandhruv Tehsil Bilgram District Haryana applying for change of my name from SHAKUNTALA SINGH to SHAKUNTALA DEVI in army record of my son vide Affidavit No. IN-JK10848705381014Y Dated: 24 Feb 2026. Objection if any may be conveyed to the concerned authority within seven days from the date of publication of this notice.**

**I, Karar Hussain Shah, father of Syeda Insiyah Zehra (old name), resident of Sangla Teh. Surankote Distt. Poonth 184, have changed my minor child's name from Syeda Insiyah Zehra (old name) to Sayeda Insiyah Zehra (new name). I hereby assume from this date the name/surname of my minor child as Sayeda Insiyah Zehra new name)**

**H.P. STATE POLLUTION CONTROL BOARD**  
**HIM PARIVESH BHAWAN, PHASE III, NEW SHIMLA-09**  
Phone No.: 0177-2673766, 2673020 Fax: 0177-2673018

**PUBLIC NOTICE**

According to the provisions of EIA Notification No. SO 1533 dated 14.09.2006, HP State Pollution Control Board invites suggestions, views, comments and objections on the proposal of Sh. Gopal Chand S/o Sh. Sadhu Ram, Village Khoronwala, Tehsil Paonta Sahib, Distt.- Sirmour HP for the extraction of sand, stone & bajri at Khasra No. 589/477/188 & 635/613/590/188 over an area measuring 30-00 Bighas @ 51.520 TP (Private Land) falling in Mohal/Mauza Mohikampur Nawada, Tehsil Paonta Sahib, Distt. Sirmour, HP.

The aforesaid Project Proponent has submitted Executive Summary (both in Hindi and English) and Draft Environmental Impact Assessment (Draft EIA Report) and Environmental Management Plan (in English only) related to the aforesaid unit for the purpose of perusal by all concerned.

Local affected persons and others having plausible stake in the environmental impacts of the project may inspect the Executive Summary available (both in Hindi and English) and Draft Environmental Impact Assessment Report (Draft EIA Report and EMP) (in English only) as submitted by the Project Proponent in the offices of the: (i) Director, Department of Environment, Science & Technology, Paryavaran Bhawan, Near U. S. Club, Shimla, H.P. - 171001. (ii) District Magistrate, Sirmour at Nahana, Distt. Sirmour, H.P. (iii) Chairman, Zila Parishad, Sirmour at Nahana, Distt. Sirmour, H.P. (iv) District Industries Centre, Sirmour at Nahana, Distt. Sirmour, H.P. (v) The Regional Office, Sub Regional Office (Ministry of Environment, Forests & Climate Change, Govt. of India, Regional Office Chandigarh), CGO Complex, Long Wood, Shivajikhand, Shimla - 171001 HP. (vi) The Regional Office, H.P. State Pollution Control Board, Paonta Sahib, Distt. Sirmour, H.P. (vii) Headquarter of the H.P. State Pollution Control Board, "Him Parivesh" Phase-III, New Shimla - 171009 during normal working hours on any working day till the Public Hearing is over. In addition to this, these documents are also available in the office of the Sub Divisional Magistrate, Paonta Sahib, Distt. Sirmour H.P. and also on the website of the State Board ([www.hpccb.nic.in](http://www.hppcb.nic.in)). Suggestions views comments and objections from local affected persons and others having plausible stakes in the environmental impacts of the project will be accepted by the State Board up to 27.03.2026.

Environmental Public Hearing related to the above-mentioned proposal is scheduled to be held at the proposed venue i.e. Open Ground Near Daffodil School, Nawada, Paonta Sahib, Distt. Sirmour, H.P. on 27.03.2026 at 11:30 AM.

Local affected persons and others having plausible stake in the environment impacts of the project are also invited to participate in the aforesaid Public Hearing. The travelling and incidental costs to attend the Public Hearing shall be borne by the participants themselves.

Sd/- Dr. Parveen Chander Gupta  
Member Secretary  
H.P. State Pollution Control Board

DI-29142

**SALE NOTICE FOR SALE OF IMMOVABLE/ MOVABLE PROPERTIES**

**CHANDIGARH, FEBRUARY 25**

As many as 21,55,687 students were enrolled in government schools across Haryana during 2025-26, out of which 7,94,280 belong to the Scheduled Caste (SC) category, the state government informed the House in a written reply to a question by Congress MLA Pooja. The government stated that the present teacher-student ratio in primary classes (I-V) stands at 27:1, at upper primary level (VI-VIII) 18:1, and at secondary/senior secondary level (IX-XII) 22:1.

However, the reply revealed that 298 government schools in the state have no regular teacher, while 1,051 schools are functioning with only one permanent teacher. The government maintained that periodic rationalisation of teaching staff was being carried out based on enrolment and prescribed Teacher-Pupil Ratio norms. — TNS

# MGNREGA: Congress leaders detained for holding protest march

TRIBUNE NEWS SERVICE

CHANDIGARH, FEBRUARY 25

The Chandigarh police on Wednesday detained Leader of Opposition in state Legislative Assembly Bhupinder Singh Hooda, HPPC president Rao Narender Singh, party incharge BK Hariprasad, and Congress MPs Deepender Hooda, Varun Chaudhary, Satpal Bhamchari, and Jai Prakash, besides several MLAs, for holding a march against the state government.

The leaders were taken to Sector 3 police station. Earlier, hundreds of workers across the state thronged the party office in the march against the changes to the MGNREGA scheme.

As soon as Hooda and Deepender reached the party office, workers started raising slogans against the Modi government. The march was stopped close to the party office, where the police had put up barricades. As workers tried to remove



Leader of the Opposition Bhupinder Singh Hooda, state party president Rao Narender Singh (C), MP Deepender Hooda and others being stopped by the UT police while they were trying to gherao the Vidhan Sabha in Chandigarh on Wednesday. TRIBUNE PHOTO: RAVI KUMAR

barricades, the police resorted to a mild lathicharge. Hooda alleged that the BJP government had undermined the rights of Dalits, backward classes, the rural population, and panchayats, but the Congress stood with MGNREGA workers. "The response to a question in Parliament revealed that over 8 lakh MGNREGA workers were registered in Haryana. However, in 2024-25, the government provided 100 days of work to only 2,100 families. The government

neither provided work nor compensation as outlined in the scheme," he said. "This means the BJP had already virtually abolished the scheme in Haryana. Now, with the name change, the scheme has been wiped out," he added.

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# 'Over 21.55 lakh students enrolled in govt schools'

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However, the reply revealed that 298 government schools in the state have no regular teacher, while 1,051 schools are functioning with only one permanent teacher. The government maintained that periodic rationalisation of teaching staff was being carried out based on enrolment and prescribed Teacher-Pupil Ratio norms. — TNS

# Zero-tolerance policy against drug abuse: CM

TRIBUNE NEWS SERVICE

CHANDIGARH, FEBRUARY 25

Reiterating the state government's firm stand against drug abuse, Chief Minister Nayab Singh Saini on Wednesday asserted that the government was pursuing a zero-tolerance policy against the drug menace and had roped in saints and khaps to strengthen the awareness campaign.

Speaking during the budget session of the Vidhan Sabha, the Chief Minister said the government had intensified efforts to sensitise youth about the harmful effects of substance abuse through cyclothons, district-level awareness camps and large-scale marathons.

He said saints, spiritual leaders and khap representatives had also been associated with the campaign to spread awareness about the harmful consequences of drug abuse through their



Chief Minister Nayab Singh Saini in the Vidhan Sabha.

discourses. The Chief Minister, along with Health Minister Arti Singh Rao, urged legislators and public representatives to rise above political considerations and actively support the anti-drug campaign.

Earlier, Congress MLA Gokul Setia alleged that due to poor medical audits, medicines such as tramadol were being sold openly, undermining the government's de-addiction programme. During the session, Haryana Sainik and Ardh-Sainik Welfare Minister Rao

Narbir Singh announced that regular classes at the Armed Forces Preparatory Institute in Charkhi Dadri would commence from April 1, 2027. He informed the House that the establishment of the institute had been announced by the Chief Minister in last year's Budget speech.

Public Works (B&R) Minister Ranbir Gangwa said the government was exploring the feasibility of constructing an elevated flyover from Ballabhgarh to Pali under the Public-Private Partnership (PPP) mode to ease traffic congestion in Faridabad.

Responding to a query by Congress MLA Maman Khan regarding slaughterhouses, Forest and Environment Minister Rao Narbir Singh said such units operated as licensed industrial establishments and approvals were granted only after inspections.

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**SALE NOTICE FOR SALE OF IMMOVABLE/ MOVABLE PROPERTIES**

**E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (i) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/symbolic possession of which has been taken by the Authorised Officer of the Bank/Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

Lot No.	Name of the Branch Name of the Account Name & addresses of the Borrower/ Guarantor(s) Account	Description of the Immovable Properties Mortgaged/Owner's Name (mortgagors of property (ies)	A) Dt. Of Demand Notice u/s 13(2) of SARFAESI ACT 2002		A) Reserve Price	Date/ Time of e-auction
			B) Outstanding Amount as on C) Possession Date u/s 13(4) of SARFAESI ACT 2002	D) Nature of Possession (Symbolic/Physical)		
1.	BO: The Mall Shimla(042700) and Lower Bazar Shimla (020910)	Registered Mortgage of the property(Except Second Floor of the building) i.e. area of land 600/10110 shara measuring 00-02-00 hectares along with the construction/building and superstructure built thereon out of land comprised in khata khatauni no 277/min/369min, khasra no 49 measuring 00-33-70 hectares, situated at Mohal UP Mohal Badash, Revenue Circle Kolti within Sub-Registrar office of Shimla(Rural),Tehsil and District Shimla H.P. alongwith construction building and superstructure built thereon and which are further built thereon together with all rights of easements of all kinds a pertinent thereto.	A) 19.08.2025 B) Rs. 29,20,716.86 (Rupees Twenty-Nine Lakh Twenty Thousand Seven Hundred Sixteen and Paise Eighty-Six only) with further interest at the contracted rate until payment in full. C) 09.12.2025 D) Symbolic	A) Rs. 70.00 Lakh B) Rs. 7.00 Lakh C) Rs. 1.00 lacs	27.03.2026 From 11:00AM to 04:00PM Not Known	

**TERMS AND CONDITIONS:** The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions: 1. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS". 2. The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation. 3. The Sale will be done by the undersigned through e-auction platform provided at the Website <https://banknet.com/> on 27.03.2026 @ 11:00 AM to 04:00PM. 4. For detailed terms and conditions of the sale, please refer <https://banknet.com/> & [www.pnb.bank.in](http://www.pnb.bank.in).

(Sd/-) Authorized Officer  
Punjab National Bank, Secured Creditor

